

As Promulgated by the Governor of Uttarakhand and assented on
28 March, 2013.

Indian Stamp (Uttarakhand Amendment) Act, 2013

[Uttarakhand Act No. 20 of 2013]

An

Act

to further amend the Indian Stamp Act, 1899 to the context of the State of Uttarakhand.

It is hereby enacted by the Uttarakhand Legislative Assembly in the Sixtieth-fourth Year of the Republic of India as follows :-

- Short title,** 1. (1) This Act may be called the Indian Stamp (Uttarakhand
Extent and Amendment) Act, 2013.
Commencement (2) It extends to the whole of Uttarakhand.
(3) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint in this behalf.
- Amendment of** 2. Indian Stamp (Uttarakhand Amendment) Bill, 2011 (as passed
clause 9 by the Uttarakhand Legislative Assembly on dated 16 March, 2011) clause 9 shall be substituted as follows; namely :-

“Voting or attempting to vote under any proxy not duly stamped shall for every such offence, be punishable with fine which may extend to ₹ five thousand.”

By Order,

D. P. GAIROLA,
Principal Secretary.